

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Original Application No. 826 of 1994

Fateh Singh Yadav ... Applicant.  
Versus  
Union of India  
and others ... Respondents.

Hon. Mr. S. Das Gupta, Administrative Member  
Hon. Mr. T.L. Verma, Judicial Member

(By Hon. Mr. S. Das Gupta, Member 'A' )

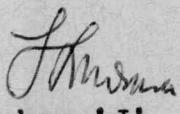
Heard Shri M.K. Upadhyay, learned counsel for  
the applicant on admission.

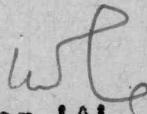
In this application the order dated 28.3.94.  
(Annexure A1) by which the applicant was suspended from duty  
pending Enquiry into certain allegations have been challenged.

The order dated 8.7.1994 is an order of interlocutory  
nature and the order is <sup>based on</sup> ~~exercised~~ of the powers  
conferred under the rules on the competent authorities.

We are not inclined to interfere into the interlocutory  
order on the grounds stated in the application.

However, the respondents are directed to complete the  
proceedings, if any, against the applicant and bring  
the same to the speedy conclusion within a period of  
4 months from the date of order. The applicant shall fully  
cooperate with the enquiry. With this direction the  
application is disposed of at the ~~admission~~ stage

  
Member 'J'

  
Member 'A'

Allahabad Dated:-4th August 1994,

*h.n.y.*